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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 21st July 1937.

No. 2647—La-68-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Council, Sambalpur, for a public purpose, viz., for the construction of the L. P. school building at Ruchida in P.S. Ambabhona, tahsil Bargah, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.88 acre, consisting of plot numbers 1189/1 (0.34) and 1190/1 (0.54) bounded on the—

North—By plot no. 1188—Land Urdhaba Gountia and others,

East—By plot nos. 1189 and 1190—Lands of Nila Bhoi and Rankamani Pasait respectively,

South—By plot no. 1191—Land of Lakhan Bhoi and others,

West—By plot no. 1158—Dharsa, is required within the aforesaid village of Ruchida.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner of Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 23rd August 1937, before the Deputy Commissioner of Sambalpur, will be considered.

The 23rd July 1937.

No. 2667—La-70-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Sambalpur District Council for a public purpose, viz., for the extension of compound of Lower Primary school at Badtang, tahsil Sadr, in the village of Eadtang, pargana P. S. Sadr, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.10 acre, consisting of plot no. 297/1 (0.10) bounded on the—

North—By plot no. 295,

East—By plot no. 297,

South—By plot no. 302,

West—By plot nos. 329 and 296,

is required within the aforesaid village of Badtang.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 29th August 1937, before the Deputy Commissioner of Sambalpur, will be considered.

The 24th July 1937.

No. 2680-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey, under the provisions of the said Act, of the lands described in the schedule below, required for the construction of a rest-house in the village of Vikramapur in the taluk of Gunupur of the Koraput district.

SCHEDULE OF LANDS.

Description of land, wet or dry, inam or poramboke with survey or paimash number.	Name of owner or occupier.	Boundaries of the land required to be surveyed.				Extent.
		North.	East.	South.	West.	
1	2	3	4	5	6	7
Plot 1. Zamindari—dry Jeroyiti holding.	OWNER. Maharaja of Jeypore. OCCUPIER. Subudhi Jagannadham of Vikrapuram.	Dry land of Subudhi Sanjiva Rao.	River Vamsadhara.	West land of Subudhi Jagannadham.	Cart track (plot no. 4).	Acres. 0·38
Plot 2. Zamindari—dry Jeroyiti holding.	OWNER. Maharaja of Jeypore OCCUPIER. Subudhi Sanjiva Rao of Vikrapuram.	West land of Subudhi Sanjiva Rao.	Do.	Dry land of Subudhi Jagannadham.	Do.	0·26
Plot 3. Zamindari—wet Jeroyiti holding.	Do.	Remain ing portion of wet land of Subudhi Sanjiva Rao.	Cart track (plot 4).	Cart track (plot 4).	P. W. D. road.	0·28
Plot 4. Cart track—Public path poramboke.	Public path cart track	Rainfed land of Subudhi Sanjiva Rao and cart track.	Plot 1 and 2	Do.	Rainfed land of Subudhi Sanjiva Rao.	0·16

The 28th July 1937.

No. 2740—La-72-R.—Erratum to the notification under section 4-1 of the Land Acquisition Act published on 29th October 1935 at page 487, Part I-A of the *Fort St. George Gazette* regarding acquisition of land for construction of a school building in village Kshatriyabarapur, taluk Aska, district Ganjam.

NOTIFICATION No. 1342.

For	Read
Line 5 Tripathi	Satpathi.
„ 6 Bhuwaneswara Tripathi's	Bhuwaneswara Satapathi's.
„ 6 Raghunath Tripathi	Raghunath Satapathi.
„ 15 Krishnachandro Tripathi	Kishore Chandra Tripathi.
„ 32 South by local fund road	South by school compound.
„ 33 Omit ' and school compound ' after the word ' road '.	
„ 37 Dasarathi Satapathi's	Dasarathi Tripathi's.

The 28th July 1937.

No. 2741—La-75-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for Retired Line in the 4th mile of Monaguni Right Embankment no. 30 B at Raktapata, in the village of Raktapata, pargana Sirai, zila Puri, it is hereby notified that for the above purpose two pieces of land measuring, more or less, 2.54 acres, bounded on the—

Block A—area 2.05 acres.

North—By part of plots nos. 193, 275, 277 and 280 and plot no. 276 and old Embankment,

East—By part of plots nos. 275, 274, 277, 279, 280, 281 and 283 and plot no. 284,

South—By part of plots nos. 329, 191, 192, 193, 275, 274, 277, 279, 280, 281 and 283,

West—By part of plots nos. 329, 191, 192, 193 and 275;

Block B—area 0.49 acre.

North and East—By part of plots nos. 180, 185 and old Embankment,

South and West—By part of plots nos. 179, 181, 184 and 186;

are required within the aforesaid village of Raktapata.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Southern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 29th August 1937, before the Collector of Puri, will be considered.

The 28th July 1937.

No. 2745-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acre 0.22 is needed for a public purpose, to wit, for laying out Korchuli road and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ghumsur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Ghumsur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam ...	Ghumsur ...	Jalko ...	Government Dry, no. 120 part.	<p>PATTADARS.</p> <p>(1) Chinari Madhava Choudhuri.</p> <p>(2) Chinari Kasi Choudhuri.</p> <p>(3) Chinari Ananda Choudhuri.</p> <p>(4) Durjodhana Podhano.</p> <p>ENJOYERS.</p> <p>(1) Lokanath Choudhuri.</p> <p>(2) Ghono Choudhuri.</p> <p>(3) Chinari Madhava Choudhuri.</p> <p>(4) Chinari Ananda Choudhuri.</p> <p>(5) Chinari Kasi Choudhuri.</p> <p>(6) Durjodhana Podhano.</p>	S. no. 122	S. no. 120 part.	S. no. 109 and 50/2	S. no. 120 part.	Acre. 0.22

The 28th July 1937.

No. 2747—La-72-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acres 1.89, be the same a little more or less, is needed for a public purpose to wit, for construction of school building and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ghumsur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Ghumsur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam ...	Aska ...	Kshatriyabarapur	Unsurveyed Brahma-dayam whole Inam Dry 1'1.	Ogadhu Tripathi, Dondopani Tripathi, Gonesh Tripathi.	Poramboke Cart track.	Kopilo Mohapatro's land.	School compound.	L. F. Road.	Acres. 0'11
			Do. 1'2	Kopilo Mahapatro being minor his adopted mother and guardian Kondhuni Mohapatrani.	Do.	Khetrobasi Tripathi's land.	Do.	Ogadhu Tripathi, Dondopani Tripathi and Gonesh Tripathi's land.	0'11
			Do. 1'3	Khetrobasi Tripathi.	Do.	Raghunath Satapathi Dasarathi Tripathi's Land.	Do.	Kopilo Mohapatro's land.	0'30
			Do. 1'4	Kishorechondro Tripathi.	School building.	Do.	Gobordhono Satapathi's land.	L. F. Road.	0'08
			Do. 1'5	Raghunath Satapathi and Dasarathi Tripathi.	Poramboke Cart track.	Krupasindhu Tripathi Muktesworo Tripathi and Gopinath Tripathi's land.	Chondroskho Misro and Gobordhono Satapathi's land.	Khetrobasi Tripathi's land, school compound Kishorechondro Tripathi's land.	0'81
			Do. 1'6	Krupasindhu Tripathi and Muktesworo Tripathi.	Do.	Lakshminarayana Das's land.	Gopinath Tripathi's land.	Raghunath Satapathi and Dasarathi Tripathi's land.	0'08
			Do. 1'7	Gopinatho Tripathi.	Krupasindhu Tripathi and Muktesworo Tripathi's land.	Do.	Bhagrathi Satapathi and Bhubonesworo Satapathi's land.	Do.	0'40
									1'89

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATION.

The 27th July 1937.

No. 5075-L.S.-G.—In exercise of the powers conferred by clauses (iii) and (v) of sub-section (5) of section 27-A and clause (a) of section 199 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), the Governor of Orissa is hereby pleased to make the following rules regarding the term of office of the members and the Chairman of Standing Committee for rural development of the Ganjam District Board and the powers of control and revision of the District Board over the Standing Committee.

RULES.

1. (1) A member of the Ganjam District Board elected to be a member of the Standing Committee for Rural Development shall hold office as such, unless he sooner resigns, until his term of office as a member of the district board expires or he otherwise ceases to be such member :

Provided that such member shall be deemed to have vacated his office on the Committee as an elected member on his being elected as president of the district board and consequently becoming an ex-officio member of the Committee.

(2) A member of the Standing Committee who is not a member of the district board shall, unless he sooner resigns, hold office until the date on which the term of office of the persons who are members of the district board at the time of his election expires by efflux of time :

Provided that such member shall be deemed to have vacated his office on the Committee on his becoming a member of the district board.

(3) The Chairman of the Standing Committee shall hold office as such, unless he sooner resigns—

(a) in case he is the president of the district board, so long as he continues to be president and

(b) in case he is a member of the district board not being the president until his term of office as a member of the district board expires or he otherwise ceases to be such member.

2. No expenditure or financial commitment shall be incurred by the Standing Committee unless sufficient funds therefor are provided in the sanctioned budget of the district board.

3. No resolution of the Standing Committee involving any expenditure or financial commitment exceeding Rs. 1,000 shall be acted upon without the approval of the district board :

Provided that nothing contained in this rule shall be deemed to give any authority to the Standing Committee to incur expenditure on any service which has not been provided for in the sanctioned budget of the district board.

By order of the Governor,

E. R. WOOD,

Secretary to Government.